

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 61/378/2020**

This the 15th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Rashpal Singh, Aged 28 years, S/o Shri Shankar Dass, R/o Salal Kotli, Tehsil Reasi District Udhampur

.....Applicant

(Advocate:- Mr. Iqbal Hussain Bhat-**Not Present**)

**Versus**

1. State of Jammu & Kashmir, through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar and 7 ors. ....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicant.

2. On the last two dates also i.e., 21.09.2020 and 09.04.2021, nobody had joined the video conference on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**